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Crl.A.No. 1225 OF 2001

ITEM No.4

Court No. 2

SECTION IIA

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Crl.M.P.3950/2002 IN  
Criminal Appeal No. 1225/2001

SUBRAMANI & ORS.

Appellant (s)

VERSUS

STATE OF TAMIL NADU

Respondent (s)

( With Appln(s). for bail )  
( With Office Report )

Date : 06/05/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE G.B. PATTANAIAK  
HON'BLE MR. JUSTICE BRIJESH KUMAR

For Applicant (s) Mr.K.V.Viswanathan,Adv.  
Mr. K.V. Venkataraman,Adv.

For Respondent (s) Mrs.Revathy Raghavan,Adv.

UPON hearing counsel the Court made the following  
O R D E R

.....L.....I.....T.....T.....T.....T.....T.....T.....T.....J  
.SP2

Heard.

We are not inclined to entertain the bail application after every two months. The bail application has already been dismissed on 29.11.2001. Again after one and half month, a fresh application was filed, that was too dismissed. Hardly after three months, present application has been filed. We see no change of circumstances for considering the application for bail. The prayer for bail stands rejected.

.SP1  
(Y.P.Dhamija) (Suneet Bala Sharma)  
Court Master Assistant Registrar